

(ख) बाबू विनोद चर्प के मीगल यथान्त अग्रे 1977 के अग्र नतीजों की समझन का कार्य भी प्राप्त वाइसेग जारी नहीं किया गया है ।

(ग) उपाय (ख) का देखते हुए कुछ भी नहीं ।

Re-Structuring of Public Undertakings

5069. SHRI BALASAHEB VIKHE PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether the government are considering the need of re-structuring the entire Public Undertakings to enhance production; and

(b) if so, what are the major changes which the Government propose to make in this regard?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) The Government are not considering any general restructuring of the public enterprises. However, it is the constant endeavour of Government to make such changes in organisation and working procedures where necessary so as to improve efficiency and effectiveness of these enterprises.

(b) Does not arise.

मंत्रालयों और कार्यालयों द्वारा विदेशी कारों का प्रयोग

5070. श्री लालजी भाई : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ मंत्रालय अथवा मंत्रालयों के संबद्ध कार्यालयों में कुछ अधिकारी अभी भी विदेशी कारों का प्रयोग स्टाफ कारों के रूप में कर रहे हैं ; और

(ख) यदि हाँ, तो उन कार्यालयों अथवा अधिकारियों के नाम बताइए जिनके लिए आयातित कारों का प्रयोग होता है ?

वित्त मंत्री (श्री एच० एम० पटेल) :

मंत्रालयों/विभागों से मुक्त एवं वित्त की जा नहीं है और जैसे ही यह उपलब्ध हो जायेंगे, मन्त्रालय पर रख दी जायेंगी ।

Writing off debt standing against 3rd World Countries

5071 SHRI VINODHBHAI B. SHETH: Will the Minister of FINANCE be pleased to state:

(a) whether the reported decision of writing off debt by Britain and other countries standing against Third World countries is correct;

(b) whether India will be benefited by this decision;

(c) if so, to what extent; and

(d) whether India will approve of writing off such debt?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) A Special Session of the Trade and Development Board of UNCTAD held at the Ministerial level in Geneva from 6th to 11th March, 1978 considered the problems of external indebtedness of developing countries. The Session resolved *inter alia* that developed donor countries will seek to adopt measures for adjusting the terms of their past bilateral official development assistance to poorer developing countries in order to bring them in line with the softer terms which are currently prevailing for such assistance, or would adopt other equivalent measures, as a means of improving the net flows of official development assistance to these countries. Upon undertaking such measures, each developed donor country will determine the distribution and the net flows involved within the context of its own aid policy.

(b) and (c). The above decision implies that adjustment could be carried out in a flexible manner and in a number of ways, including writing off of past debts. The extent of which India will benefit from this decision

will depend upon the form of implementation of the above decision by various developed donor countries.

(d) India will, of course, welcome adjustment of its past official debts in order to bring them in line with the present terms of such assistance from various bilateral sources.

Development of Kutoshwar in North Bihar

5072. SHRI RAM SEWAK HAZARI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Kutoshwar is an ancient and religious place in North Bihar;

(b) whether the above place is in backward area and tourists find it difficult to visit this spot; and

(c) if so, whether Government propose to develop this place as a tourism spot and build an Inspection House there?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURSHOTTAM KAUSHIK): (a) and (b). Yes, Sir.

(c) Kutoshwar is visited by people from neighbouring area to offer prayers and perform religious ceremony on the occasion of Shivratri. Thus being primarily a centre of local importance, any development to be undertaken at this place would be the responsibility of the State Government. There is, therefore, no proposal in the Central sector to develop Kutoshwar.

Implementation of Reservation orders for SC/ST in STC

5073. SHRI SHIV SAMPATI RAM: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether reservation orders for Scheduled Castes/Scheduled Tribes in recruitment in STC are implemented; if so, from which date;

(b) what is the total strength of employees category-wise in STC;

(c) what is the proportionate cadre-wise representation of SC/ST among them;

(d) whether there is any back-log/shortfall against recruitment quota; and

(e) if so, what steps have been taken by the Administration to wipe out the same?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) Yes, Sir. Rosters are being maintained with effect from January 1970.

(b) and (c). A statement is laid on the Table of the House, [Placed in Library. See No. LT-1977/78].

(d). Yes, Sir.

(e) A statement is laid on the Table of the House. Placed in Library. See No. LT-1977/78].

Criteria for removal of Excise on Sweets and Confectionaries

5074. SHRI NATWARLAL B. PARMAR: Will the Minister of FINANCE be pleased to state:

(a) the criteria adopted in removing excise on sweets and confectionaries in 1977-78; and

(b) whether there are any products similar to sweets and confectionaries for qualifying for the exemption of excise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) The duty of 10 per cent *ad valorem* leviable under Item 1-A of the Central Excise Tariff on boiled sweets, toffees, candies etc. was removed as part of the 1977 Budget; this was done keeping in view, amongst other things, the